

GOVERNMENT OF INDIA
MINISTRY OF MINES
RAJYA SABHA
UNSTARRED QUESTION NO. 3914
TO BE ANSWERED ON 02.04.2018

ILLEGAL STONE MINING IN ASSAM

3914. SHRI BHUBANESWAR KALITA:

Will the Minister of MINES be pleased to state:

- (a) whether Government is aware of rampant illegal stone mining in Assam and Karbi Anglong Hills in particular;
- (b) if so, whether Government would like to direct the concerned authority to send a report on the action taken to stop illegal stone mining;
- (c) whether there is any uniform policy of Government of India to curb such illegal mining of stone in the Country; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR MINES AND COAL (SHRI HARIBHAI PARTHIBHAI CHAUDHARY)

(a)to(d): As per section 23C of the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957, State Governments have been devolved with the power to frame rules for prevention of illegal mining, storage and transportation and for purposes connected therewith. The details relating to illegal mining are not maintained centrally as prevention and control of illegal mining comes under the legislative and administrative jurisdiction of State Governments.

Further, Stone is a minor mineral, as defined under section 3(e) of the MMDR Act 1957. For minor minerals, all policy & legislation for grant of mineral concessions, regulation and administration is covered in the jurisdiction of the State Governments under the MMDR Act and the rules framed thereunder.
